

FORM FOR COMPETITIVE BIDDERS

The Regional Director
Public Debt Office
Reserve Bank of India
Mumbai – 400 001

Dear Sir,

Tender for Government of India _____ @ Day Treasury Bills
Date of Auction: _____

I/We, the undersigned, hereby offer to purchase _____ @ Day Treasury Bills as set out below at the auction to be held by you at your premises on _____.

Member ID : _____ Member Name : _____

Is Principal? _____ (Y/N) If No, (Constituent Name): _____

Nominal value: _____ (In Crores) Price: _____ (per Rs. One hundred)

Total Purchase Price : _____
(Up to two decimals)
Current Account No: _____

Name of the Tenderer : _____

Address : _____

Telephone No.: _____

Form in which Treasury Bills are required:
credit to Subsidiary General Ledger Account / Scrip \$

Undertaking

On your acceptance of my/our bid, I/We, agree/undertake to immediately collect the letter of acceptance from your office. I/We undertake to deposit the requisite amount at Reserve Bank of India, Mumbai, on the day/time, as indicated therein. I/We

authorize Reserve Bank of India, Mumbai, to debit our Current Account for value equivalent to the offer value of accepted bid. \$

I/We have read the Government notification No. _____ dated _____ and hereby undertake to abide by the requirements stated therein.

Authorised Signatories for PDO (T.Bills) :

(1st) Signature:

(2nd) Signature:

Designation:

Designation:

Authorised Signatories for DAD (Current Account) :

(1st) Signature:

(2nd) Signature:

Designation:

Designation:

(Office Stamp of the Bidder/s)

@ Appropriate number to be filled in.

\$ Strike out whichever is not applicable

Notes

- 1) If the applicant's signature is by the thumb mark, it should be witnessed by two persons. The full names, occupations and addresses of the witnesses should be appended to their signatures.
- 2) If the application is made in the name of a registered body, the undernoted documents, if not already registered at the Public Debt Office, should be submitted to the Public Debt Office along with the investment amount: -
 - (i) Certificate of incorporation/Registration in original or a copy thereof certified as true by the issuing authority under his office seal.
 - (ii) Certified copies of Memorandum and Articles of Association of the Rules and Regulations/Bye-Laws of the company/body.
 - (iii) Certified copy of resolution in favour of the person/s authorized to deal in Government securities on behalf of the company/body together with his/their duly attested specimen signature(s).